

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.6521/Del/2018
Assessment Year: 2015-16**

Himanshu Goel, E-1/11, vs. ACIT, Circle 33(1),
Second Floor,Vasant Vihar, New Delhi
New Delhi

PAN : ADWPG2724N
(Appellant)

(Respondent)

Appellant by : Sh. Mayank Patwari, CA
Respondent by: Ms. Rakhi Vimal, Sr. DR

Date of hearing: 09/02/2021
Date of order : 09/02/2021

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-11, New Delhi dated 23.08.2018.

2. The learned counsel for the assessee, vide its letter dated 08.02.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in presence of parties on 9th February, 2021.

Sd/-
(G.S. PANNU)
VICE- PRESIDENT

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Dated: 09/02/2021
'aks'